

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**ERNAKULAM BENCH**

**Original Application No. 76 of 2011**

**Monday, this the 31st day of January, 2011**

**CORAM:**

**Hon'ble Ms.K.Noorjehan, Administrative Member**

1. M.Dorothy, aged 55 years, W/o. Late C.Thankaraj, Pathiyat House 49/591, Parambithara Lane Panampilly Nagar, Kochi- 682 036	2. T.Shibu, aged 32 years, S/o. Late C Thankaraj Pathiyat House, 49/591, Parambithara Lane Panampilly Nagar, Kochi – 682 036.	<b>Applicants</b>
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**(By Advocate – Mr.Ashok M Cherian)**

**V e r s u s**

1. Union of India, represented by the Secretary to the Government of India Ministry of Railways, New Delhi – 110 001	2. The Divisional Railway Manager, Southern Railway Thiruvananthapuram-14	<b>Respondents</b>
3. The Senior Divisional Personnel Officer Southern Railway, Thiruvananthapuram-14....		

**(By Advocate – Mr.K.M Anthru)**

This application having been heard on 31.1.2011, the Tribunal  
on the same day delivered the following:

**O R D E R**

**By Hon'ble Ms. K.Noorjehan, Administrative Member -**

1. This O.A is filed by the applicants as the first applicant is aggrieved by Annexure A-5 impugned order refusing her request for considering her son, the

second applicant for appointment under Compassionate Ground Appointment Scheme. The applicants are the wife and son of Late Shri C Thankaraj who died in harness. His daughter late Smt T Sheeba was offered appointment as Technician Grade III in 2004. Unfortunately she fell ill and expired on 18.08.2008. Both the applicants have submitted A-3, A-3A and A-4 representations and Annexure A-6 to entertain the case of 2<sup>nd</sup> applicant favourably for appointment under the compassionate ground appointment scheme. As per Rule 14 of DOPT OM No.14014/6/94-Estt(D) dated 09, October 1998.

“ When a person has been appointed on compassionate grounds to a particular post, the set of circumstances, which led to such appointment, should be deemed to have ceased to exist. ”

The second request from a member of the family of the ex-employee for further consideration for offer of appointment under the Compassionate Ground Appointment Scheme cannot be considered by the respondents. In this view of the matter there is no merit in the Original Application and it is dismissed. Ordered accordingly. No Costs.

(Dated this the 31<sup>st</sup> day of January, 2011)

  
(K. NOORJEHAN)  
ADMINISTRATIVE MEMBER

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